[RAJYA SABHA]

PEONS IN GOVERNMENT OF INDIA

*205. DIWAN CHAMAN LALL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of peons employed by the Government of India in Delhi as on (i) August 15, 1947; and (ii) January, 1967;

(b) the expenditure incurred by Government on the employment of peons as on (i) August 15, 1947 and (ii) January, 1967; and

(c) whether all the peons are entitled to free housing or subsidised housing facilities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b) The required information is being collected and will be laid on the Table of the House as early as possible.

(c) Peons are not entitled to subsidised housing facilities. Nor are they entitled to rent-free accommodation, except those who were in occupation of rent-free accommodation before 1st October, 1952. In respect of such peons no rent is recovered so long as they live in the residence having the same or lower living area. The concession is discontinued if such a peon is promoted to a Class III post.

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

GOONDAS IN DELHI

*204. SHRI K. C. BAGHEL: Will the Minister of HOME AFFAIRS be pleased to refer to Unstarred Question No. 684 answered in the Rajya Sabha on the 2nd December, 1966 and state: (a) the number of Goondas (bad. characters) in the Union Territory of Delhi as on the 1st of January, 1967;

(b) the number of Goondas who were rounded up under the preventive provisions of law on the morning of 7th November, 1966; and

(c) the number of Goondas who were externed from the limits of the Union Territory of Delhi during 1966 under the provisions of the Bombay Police Act as extended to Delhi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) (i) Number of history sheeters— 1971.

(ii) Number of persons on the Rough Register--1772.

(b) 54.

(c) 1.

RETIREMENT AGE OF CENTRAL GOVERN-MENT EMPLOYEES

*206. SARDAR RAM SINGH: SHRI JAGAT NARAIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have under their consideration any proposal to revise the retirement age of Central Government employees to 55 years;

(b) if so, whether any decision has been taken in this regard; and

(c) whether any change in the structure of pension payments is also being contemplated?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

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